

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-167/(MB)/2018

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.04.2018**

NAME OF THE PARTIES: O & M Services Company

v/s.

Shree Sadgurukrupa Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I&B CODE 2016

Order

3. C.P. (IB)-167/(MB)/2018

The counsel for the petitioner present. None present on the side of the Corporate Debtor. The counsel for the petitioner submits that, the petition sent to the Corporate Debtor was refused, the letter of intimation of date of hearing sent to the Corporate Debtor was also refused. However, the petitioner counsel is directed to issue one more notice intimating next date of hearing to the other side.

List this matter on 25.4.2018 by Speed Post.

Sd/-

V. NALLASENAPATHY
Member (Technical)

ps

Sd/-

BHASKARA PANTUL MOHAN
Member (Judicial)